229 Central Sales Tax ... (व्यवधान)...लेकिन में इतना आश्वासन दे सकता हं कि इसके लिए हम जल्दी से जल्दी कोशिश करेंगे आज हम यह नहीं कह सकते हैं कि कौन सी वह एग्जेक्ट डेट होगी परन्तु सन् 72 तक वह जरूर पूरी हो जायेगी।

SHRI RAJASEKHARAN : What about my query ? The Deputy Minister of Foreign Trade is here. Let him answer my question. (Interruptions)

MR. DEPUTY-SPEAKER : Order. please. As I said in the very beginning, so many issues have been raised relating to so many Ministries. Some Ministers may be in a position to reply and others may not be in a position to reply. But all the points that have been raised will be duly noted and the Government should take action. I would request Shri Bal Raj Madhok also to cooperate with me. I called his name but he was not present. Now, we have finished this. If I go back, there will be no end to it.

SHRI BAL RAJ MADHOK : If you had gone to another item, I would not have insisted. But you are still on it... (Interruption)

MR. DEPUTY-SPEAKER : I have allowed all Members to make their submissions. That stage is over now. Now, we go on to the next item.

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#### 15.25 brs.

### CENTRAL SALES TAX (AMEND-MENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to move for leave to introduce a Bill further to amend the Central Sales Tax Act, 1956.

MR. DEPUTY-SPEAKER : Motion moved :

"That leave be granted to introduce a Bill further to amend the Central Sales Tax Act, 1956."

CHAND SHRI SHRI GOYAL (Chandigarh) : Sir, I will oppose this Bill on four constitutional and legal infirmities.

VAISAKHA 3., 1892 (SAKA)

(Amdı.) Bill

(1) You will be pleased to know that Clause 14 of the Bill says that this will also be extended to the Districts of Kohima and Mokokchung. I have gone through the provisions of the original Central Sales Tax Act of 1956, and sub-section 2 of the Act says that it extends to the whole of India. I have studied the amendment uptodate In fact there used to be one saving clause that it does not apply to the State of Jammu and Kashmir. But even those words were excluded and deleted in the year 1958 and since then the entire Act has been extended to the whole of India. But this provision that it will also be extended to the districts of Kohima and Mokokchung indicates as if these two districts have been out of the purview of this Act and as if these two new districts have been added to the territorry of India. I think this is a legal infirmity for which absolutely there is no justification.

(2) In clause 3 have inserted a new section, Section 6A which throws the burden of proof on the dealer in the case of transfer of goods otherwise than by way of sale. In this respect I wish to submit that the Central Sales Tax or any sales tax is leviable only on the sales. Supposing a dealer transfers his goods from one State to another under a contract of agency or from a principal to his agent or from an agent to his principal, then those transfers cannot be subjected to the levy of sales tax. The Central Sales Tax has adopted the definition of sale from the Sale of Goods Act which says that a sale is a transfer of goods for consideration whether in cash or for deferred payment. My respectful submission in this behalf will be that only sales can be subjected to the levy of sales tax and no other transfer. This new provision is throwing the burden of proof on the dealer. Supposing goods are transferred from one State to another, then the burden is thrown on him to prove that these goods have been transferred not by way of sale but by another mode of transfer. This goes contrary to the provisions of the Indian Evidence Act.

MR. DEPUTY-SPEAKER : Now you are going into the merits of the Bill. You are only to oppose the introduction of the Bill.

SHRI SHRI CHAND GOYAL : l am dealing only with the legal points. Iam not going into the merits of the Bill.

\*Published in Gazette of India, Extraordinary, Part II, Section 2, dated 20.5.70.

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## 31 Central Sales Tax MAY

MR. DEPUTY-SPEAKER: You are going into the merits of the Bill.

SHRI SHRI CHAND GOYAL: Not in the least. I am not going into the merits at all. Scc. 101 of the Evidence Act says:

"Whoever desires any court to give judgment as to any legal right or liability dependent on the existence of facts which he asserts, must prove that those facts exist."

So prima facie the burden lies on the shoulders of the Government to prove that a particular transfer does not come within the purview of a sale but it is another mode of transfer. This burden has been wrongly thrown on the dealer.

(3) I would like to submit that now provision has been made in clause (4)...

MR. DEPUTY-SPEAKER : You are going into the details of the Bill.

SHRI SHRI CHAND GOYAL : These legal infirmities may be existing in various sections. I have to point out that clause 4 says that people will be required to furnish security either for the purpose of getting themselves registered or these securities can be demanded for the continuance of their registration certificate. The dealers are not the paid employees of the Government. They are rendering this voluntary service to the Government. They are collecting Central Sales Tax for the Government. Why should they be required to furnish this security even for obtaining a registration certificate ?

Sir, one more thing only and I would conclude.

Clause 11, which means, Section 14 of the principal Act, deals with what are goods of inter-State importance:

Now, Sir, the words 'iron and steel' include the word 'tyre'. How can the word 'tyre' be included in the word 'iron and steel'? Tyres are made of rubber or some such material and they cannot possibly be included in this category of iron and steel. Therefore, I want to invite the attention of the Government to this point.

MR. DEPUTY-SPEAKER : You are going into the merits. You are going into the clauses of the Bill. Shai S. C. Jha. श्री शिव चन्द्र का (मधुबनी) : उपाघ्यक्ष महौदय, मैं इस वित्रेयक का विरोध करता हूँ। मुक्ते विद्वास है कि यह विघेयक सुप्रीम कोर्ट से स्ट्रक ग्राफ हो जायगा क्योंकि जिस रूप में रखा है, वह बडा फौल्टी है।

'Amdt Bill

सरकार टैक्स की चोरी को रोकना चाहती है उस का मैं स्वागत करता हूं। ेतेकिन जिस रूप में विश्वेयक बनाया है उस से बहुत से लूप होल्स आ जाते हैं और टैक्स का इवेजन होगा बावज्रद इस विधेयक के।

कोल की जो डेफीनीशन देना चाहते हैं उस में से चारकोल को ग्राप हटाना चाहते हैं, ग्रौर स्टेटमेंट ग्राफ़ ग्रौबजेक्ट्स ग्रौर रीज़न्स में कहते हैं:

The Supreme Court has ruled that the existing definition of 'coal' includes 'charcoal'.

सप्रीम कोर्टका फैसला है कि कोल में चारकोल भी आता है। यदि इस फैसले को हम मान लेते हैं तो मैं सम भता हं कि जो मकसद है उससे ज्यादा हल हो जायगा। लेकिन दूसरी डेफीनीशन रखने का नतीजा यह होगा कि यह विधेयक चैलेंज होगा। सुप्रीम कोटं के फैसले के खिलाफ ग्राप काम करें मुफ्ते कोई एतराज नहीं है क्योंकि मैं ने कहा है कि सुप्रीम कोर्ट को बन्द करना चाहिये, जो रीऐक्शनरी जजेज हैं उन को हटाना चाहिये। लेकिन जो भभी बनावट है उस में जब तक सुप्रीम कोर्ट भ्रपने दसरे फैसले से पहले फैसले को रद्द नहीं करता है तब तक पहला निर्एंय जारी रहेगा, यह मेरी धारएगा है। लेकिन बावजूद इस के जो भाप नयी डेफीनीशन ला रहे हैं ग्रीर कोल में से चारकोल को हटाना चाहते हैं इस से इस विघे-यक के चैलेंज होने और स्टुक झाफ होने की सम्भावना है ।

इसी तरह से आयरन भौर स्टील की परिभाषा में भ्राप परिवर्तन लाना चाहते हैं, उस में भी बहत से खूप होल्स हैं। इसी तरह से जूट भी स्टेट सबजेक्ट है। यह तीनों भ्राइटम्स-कोल. आयरन और स्टील और जुट प्राइवेट सैक्टर के मतहत हैं उन को मौका मिलेगा कि वे सप्रीम कोर्ट के पास जायें श्रीर इस विधेयक को स्टक श्राफ करायें। मेरा कहना है कि इस तरह से ग्राप सेल्स टैक्स इवेजन को नहीं रोक सकेंगे बल्कि इवेजन ग्रौर भी बढ जायगा, मैदान श्रौर साफ हो जायगा। इसलिये इस विधेयक को फिर स डाफ्ट कर के दूसरे रूप में आप लायें, यही मेरा निवेदन है।

SHRI P. C. SETHI : As far as the points raised by Shri Shri Chand Goyal are concerned as per provisions of the Sixth Schedule to the Constitution the Act did not apply to these districts of Nagaland ... (Interruption).

श्री मोलह प्रसाद : उपाध्यक्ष महोदय, क्या में यह मान लंकि योजना बद्ध ढंग से लोक सभा सचिवालय और मन्त्रालय. मैं ने जिस मुद्दे को उठाया है, उस को टालना चाहते हैं ? ग्राप इस पर व्यवस्था दीजिये।

MR. DEPUTY-SPEAKER : No, no How can you intervene in the middle of a discussion ? Order please.

SHRI P. C. SETHI : What I wanted to say was this. The hon. Members Shri Goyal and Shri Jha raised several points about the merits of the Bill. Whether there are any loopholes or not, the only valid point raised by Shri Goyal was as to why Kohima and Mokokchung districts have been included in this Bill. It was very correct. In the Sixth Schedule you will find that these districts have been included because they have become part of Nagaland. That is why we have included this. Constitutionally, the Bill is absolutely correct. When we come to the discussion of the Bill. the merits of the case can be discussed.

MR. DEPUTY-SPEAKER : Now, the question is :

"That leave be granted to introduce

a Bill further to amend the Central Sales Tax Act, 1956."

#### The motion was adopted.

SHRI P. C. SETHI : Sir, I introduce\* the Bill.

# MATTERS UNDER RULE 377 Contd.

श्री मध्रु लिमये (मुंगेर) : उपाष्यक्ष महोदय, माननीय मोलह प्रसाद एक असें से भ्राप से यह जानना चाह रहे हैं कि हरिजन भ्रौर ग्रादिवासियों के बारे में जो प्रस्ताव है उस पर श्राज बहस होगी ? श्राप जरा कार्य सुची देख लीजिये।

MR. DEPUTY-SPEAKER : I have said from the very beginning that let us make all efforts to take it up.

श्री ओमप्रकाश त्यागी (मुरादाबाद): इस को समय नहीं मिलेगा। हर साल इसको इस प्रकार से निकाल दिया जाता है। हरिजनों की समस्या पर कोई विचार करने वाला नहीं है ।

MR. DEPUTY SPEAKER : Kindly listen to me. It is in the order paper and it is for this House to decide. I only want the cooperation of Shri Molahu Prasad, Shri Madhu Limaye and Shri Tyagi to allow this so that we can go through the business as quickly as possible.

श्री मधुलिमयेः जब तक ग्राईर पेपर के सारे मोशन्स नहीं खत्म होंगे हम नहीं उठेंगे। म्राप मभी निर्णय लीजिये।

SHRI OM PRAKASH TYAGI: support this.

MR. DEPUTY SPEAKER : 1 cannot allow this.

श्री मधू लिमये : साढ़े छै बजे सदन स्वगित होगा, अभी आप फैसला कीजिये। मैं मोधन पेश कर रहा हं बाकायदा कि जब तक डरिजन ग्रौर ग्रादिवासियों के प्रस्ताव पर बहस पूरी नहीं होती है तब तक इस सदन की कार्यवाही चलती रहेगी चाहे 11 बज जायें। झाप इस पर बोट ले लीजिये ।

\*Introduced with the recommendation of the President.